

HIGH COURT OF MADHYA PRADESH,
BENCH AT GWALIOR

W.P. No.15656/2020

(Bhagirath & another Vs. The State of M.P. & others)

(1)

Gwalior, dated : 9/2/2021

Shri C.R.Roman, Advocate for the petitioners.

Shri Abhishek Mishra, Panel Lawyer for respondents/State.

In pursuance of the directions issued by the Apex Court and guidelines issued by the High Court of Madhya Pradesh in the wake of COVID-19 outbreak, the matter was taken up through video conferencing while adhering to the norms of social distancing prescribed by the Government.

Grievance of the petitioners is that they are residents of Village Semai, Tahsil Kelaras, District Morena and were allotted lands on lease by the State located at Survey No.1348/min-1 area 0.56 hectare and Survey No. 1348 min-2 admeasuring 0.55 hectare. After allotment, the Revenue Authorities have duly transferred the lands in the names of the petitioners and their names also find place in the Khasra entries. Since the lands are situated far off from their Village, petitioners thought it proper to dispose them of and, therefore, moved an application before respondent no.2 under section 165(7) of the M.P. Land Revenue Code, 1959 (for short “the Code”) on 3/5/2019 (Annexure P/3). Thereafter, respondent no.2 had directed respondent no.3 to submit status report in respect of the aforesaid lands, but the same has not yet been received till date. Petitioners have been making representations from time to time but

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(2)

to no avail. Under such circumstances, direction to respondent no.2/Collector, Morena is sought by the petitioners to decide the application as expeditiously as possible.

On the other hand, learned Panel Lawyer has no objection to the innocuous prayer made by the petitioners.

Heard, learned counsel for the parties.

Taking into consideration the facts and circumstances of the case, respondent no.2/Collector is directed to decide the application dated 3/5/2019 filed by the petitioners under section 165(7) of the Code, in accordance with law, by a reasonable and speaking order, as expeditiously as possible, preferably within a period of two months from the date of receipt of certified copy of this order and the decision taken thereupon be communicated to the petitioners forthwith.

It is made clear that this Court has not expressed any opinion no the merits of the case.

With the aforesaid directions, this petition stands disposed of.

(S.A.Dharmadhikari)
Judge

(and)